

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upachay Marg, New Delhi

RC No : DAI-2016-A-0017
U/S : 120B r/w 420, 467, 468 & 471 IPC and
7,12,13 (2) r/w 13(1)(d) of P.C. Act, 1988
Branch: CBI/ACB/New Delhi

CBI Vs A.R.K Prasad & Ors.

19.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.

Ld. PP for CBI submits that sanction to prosecute Parimal Kumar Singh has been declined. Ld. PP further submits that sanction to prosecute accused A.R.K.Prasad is still under consideration. Ld. PP submits that due to circumstances prevailing on account of Covid-19 pandemic, the DOPT may take some time to decide the issue regarding sanction to prosecute the accused A.R.K.Prasad.

Under the facts and circumstances, the matter is adjourned to 21.07.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/19.06.2020



Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

CC NO: 05/2012
RC No : DAI-2010-A-0042
U/S : 120B, 420, 468 & 471 IPC and
13 (2) r/w 13(1)(d) of P.C. Act, 1988
Branch: CBI/ACB/New Delhi
CBI Vs T.S.Darbari & Ors.

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19.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ojha, Ld. Sr. PP for CBI.
Sh. Arvind Chaudhary for accused no. 2, Sanjay Mohindroo.

Ld. Counsel for accused no. 2 submits that he has filed an application for extension of permission to travel abroad.

Ld. Counsel for accused no. 2 Sanjay Mohindroo submits that accused no. 2 was permitted to visit abroad vide order dated 20.12.2019 and the said order is valid only upto 19.06.2020. Ld. Counsel for accused no. 2 further submits that accused/applicant is in Oman and is struck up there due to world wide Covid-19 pandemic and, therefore, is unable to return to India as no flight to or from Oman is presently permitted. Ld. Counsel for accused no. 2 submits that the aforesaid order may be continued till further six months, however, as and when the accused returns to India during the aforesaid six months, he will appear before this Court.

Ld. Counsel for CBI submits that IO Sh. Anand Swaroop was in quarantine and has joined duty only today and he seeks some time to file reply to the application filed by accused no. 2, Sanjay Mohindroo.

Under the facts and circumstances, the order dated 20.12.2019



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shall continue to operate till the next date of hearing and the accused no. 2, Sanjay Mohindroo is permitted to remain abroad till the next date of hearing.

Put up on 29.06.2020 for disposal of the aforesaid application filed by accused no. 2, Sanjay Mohindroo. CBI shall file reply to the said application with advance copy to Ld. Counsel for accused, on or before the next date of hearing.

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
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Rouse Avenue Courts
New Delhi/19.06.2020

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